

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHRI AMBICA INTERNATIONAL FOOD COMPANY PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHRI AMBICA INTERNATIONAL FOOD COMPANY PVT. LTD.
2.	Date of incorporation of corporate debtor	15 th November, 2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi (Under Companies Act, 1956)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109DL2006PTC155525
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office- 1008 D Mall, Plot No. A1, Netaji Subhash Place, Wazirpur District Centre, Pitampura, Delhi- 110034 Works at Nadana Road Taraori, Karnal, Haryana-132116
6.	Insolvency commencement date in respect of corporate debtor	16 th October, 2019 (Order received on 21.10.2019)
7.	Estimated date of closure of insolvency resolution process	13 th April, 2020 (180 th Day from the Insolvency commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MAHESH BANSAL IBBI/IPA-001/IP-P00785/ 2017-2018/11341
9.	Address and e-mail of the interim resolution professional, as registered with the Board	MAHESH BANSAL M/s. Mahesh Bansal & Associates, Chartered Accountants, SCF 24, First Floor, Bhadaur House, Ludhiana 141008 (Punjab) E-mail- emmbee.consulting@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	MAHESH BANSAL M/s. Mahesh Bansal & Associates, Chartered Accountants, SCF 24, First Floor, Bhadaur House, Ludhiana 141008 (Punjab) E-mail- ip.shriambicainternational@gmail.com
11.	Last date for submission of claims	04 th November, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/downloadform.html (b) N/A

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench Court IV has ordered the commencement of a corporate insolvency resolution process of M/s SHRI AMBICA



INTERNATIONAL FOOD COMPANY PVT. LTD. on 16th October, 2019 (Order received on 21.10.2019)

The creditors of M/s Shri Ambica International Food Company Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 04th November, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21st October, 2019
Place: Ludhiana




CA Mahesh Bansal
Interim Resolution Professional
Cell: 9814117576